

Drugs Sold by Multi-nationals

2349. DR. LOKESH CHANDRA:
SHRI P. N. SUKUL:
SHRIMATI AMARJIT KAUR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of drugs sold by multinationals in India which are banned by the drug control agencies in Western countries, mainly, the Federal Drug Administration in the U.S.; and

(b) whether it is a fact that a Government Committee has estimated that 116 generic drugs in place of 15,000 brand drugs would meet pharmaceutical needs of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) New Drugs are not permitted to be imported unless they have been approved in the country of origin and are being marketed in a number of countries.

(b) The Hathi Committee had drawn up a list of 104 essential drugs, which are extensively used in medical practice in both urban and rural areas. This list, however, would not be adequate to meet the therapeutic needs for the total health care of the population.

Reimbursement of Medical Bills of the staff of various Colleges.

2350. SHRIMATI HAMIDA HABIBULLAH:
SHRIMATI SUSHILA SHANKAR ADIVAREKAR:
SHRIMATI PRATIBHA SINGH:

Will the Minister of EDUCATION be pleased to state:

(a) what are the administrative and other difficulties, Delhi University or University Grants Commission are facing for not allowing reimbursements of Medical Bills of the staff in the various colleges.

(b) whether it is a fact that colleges of Delhi University forwarded medi-

cal bills of its staff to the University for reimbursement but half of the bill, not lost in the transit and there was inordinate delay in making payment to the rest which caused great hardship to the university teachers and

(c) whether it is a fact that for the convenience of the Delhi University teachers, Central Government have directed or propose to direct the authorities concerned that the medical reimbursement of bills of the University teachers should be reimbursed by the colleges itself?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) to (c) Due to centralised medical reimbursement system and paucity of staff with the University of Delhi, there had been delay in payment of medical bills in the past. However, with effect from 1st April, 1981 the work has been decentralised and the colleges have been authorised to make payments. All the bills relating to the period, 1980-81 received by the University upto 31st March, 1981 have been passed for payment and the bills received thereafter have been sent to the colleges for making payments. No complaint has been received by Delhi University regarding the loss of bills in transit.

The action for decentralization of the system has been taken by the University of Delhi with the approval of University Grants Commission and the question of Central Government issuing any direction in the matter does not arise.

Prohibition Policy

2351. SHRI SHRIDHAR WASUDEO DHABE:
SHRI NARASINGHA PRA-SAD NANDA:

Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the names of States which have scrapped prohibition since January, 1981;